

2

O.A.NO.795 OF 2006

ORDER DATED 24.11.06

Heard Mr.N.R.Routray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The Applicant's husband while working as Bridge Khalasi at Kuakhai under P.W.I., Cuttack has died. By order dated 6.8.1999 the services of the deceased employee have been regularized by C.E.(C), Bhubaneswar. But by order dated 1.6.2001, the order of regularization dated 6.8.1999 has been cancelled. Being aggrieved, the Applicant approached this Tribunal by way of filing O.A.No.266/01 which was dismissed. After that Applicant submitted representation(Annexure-A/5) to the Chief Administrative Officer(Con), E.Co.Railway, Chandrasekharpur (Res.No.3) for grant of family pension which is pending since 15.1.2006. It is explained by the Counsel for the Respondents that the decision can be taken at the Secretary of the Railway Board level.

3. In view of the above, the application being premature, I am not inclined to intervene in the matter at this stage. However, as agreed by both the Ld. Counsel, Res.No.3 is directed to forward the representation to the Railway Board through proper channel within a month from the date of receipt of this order and on receipt of the same, the Railway Board shall take an appropriate decision within two months thereafter.

3

OA 795/06

4. The O.A. is, accordingly, disposed of at the admission stage.
5. Send copies of this order along with copies of this O.A. to the Respondents and free copies of this order be given to the counsel for both the parties.

Order of 24.11.06

Copy of Order with
O.A. may be sent to
all respondents and
copy of order may be
given to both counsels.

R
28/11/06

Dr
28/11/06
S.O. (T)

1. MA 144/07 for
extension of time
to ~~20.12.06~~ comply
with the order of 24.11.06.
Copy served.

R
12.3.07

Revert

Copies of order
of 13/3/07 issued
to counsel for both
sides.

Dr
23/3/07

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MEMBER(ADMN.)

Order of 13/3/07

Mr. N.R. Routray, Lt. Counsel
for the Applicant and Mr. S.K.
Ogha, Lt. Standing Counsel for
the Rlys. are present.

MA 144/07 has been heard
by Lt. Standing Counsel for the
Rlys. Seeking 03 months time to
comply with the order statutory that
since it is a policy decision
matter by the Rly Board further
03 months time is required. ^{allow}
Since this has been pronounced in the
open court hence order has to be
complied on or before 13/06/07.

M.A. is disposed of
accordingly
M/s
Member (ADMN.)

Ld.
Vice-Chairman